

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 68 of 2014 in
Appeal no. 14 of 2012

Dated : 7th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

North Delhi Power Limited **...Appellant(s)**
Versus
Delhi Electricity Regulatory Commission **...Respondent(s)**

Counsel for the Appellant(s) : **Mr. Sakya S. Chaudhuri**
Mr. Anand K. Shrivastava

Counsel for the Respondent(s): **Mr. Daleep Kr. Dhayani for**
Mr. Pradeep Misra

ORDER

This is an Application for clarification in judgment dated 28.11.2013 in Appeal no. 14 of 2012.

As far as the first issue is concerned in paragraph 15 it has been mentioned that the issue is decided as against the Appellant but in summary of findings in para 251 it has been observed that it has been decided in favour of the Appellant. This needs clarification.

So, after hearing the Learned Counsel for the parties, we feel that the observation in para 15 the 'issue is decided against the Appellant' is an error and accordingly deleted. In that place the issue has been decided in favour of the Appellant' be mentioned.

In para 12 instead of word 'loan', 'load' word is wrongly mentioned. Accordingly, instead of word 'load', 'loan' word be mentioned.

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In paragraph 240, the word Mrs. is mentioned instead of Mr. Accordingly, instead of word 'Mrs', 'Mr.' word be mentioned

With these observations, the IA No. 68 of 2014 in Appeal no. 14 of 2012 is disposed of.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/pr